

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).17403/2023

(Arising out of impugned final judgment and order dated 28-06-2023 in WPA(P) No.272/2023 passed by the High Court At Calcutta)

STATE OF WEST BENGAL

Petitioner(s)

VERSUS

DR. SANAT KUMAR GHOSH & ORS.

Respondent(s)

(IA No.170406/2023 - DISCHARGE OF ADVOCATE ON RECORD, IA No.156480/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.165408/2023 - INTERVENTION APPLICATION, IA No.165328/2023 - INTERVENTION APPLICATION, IA No.189570/2023 - INTERVENTION APPLICATION, IA No.156479/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.188065/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.205750/2023 - APPLICATION FOR DIRECTION)

Date : 06-10-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Jaideep Gupta, Sr. Adv.
Mr. Amit Bhandari, Adv.
Mr. Nipun Saxena, Adv.
Mr. Piyush Agarwal, Adv.
Ms. Utsha Dasgupta, Adv.
Ms. Shrivalli Kajaria, Adv.
Mr. Srisatya Mohanty, Adv.
Ms. Anju Thomas, Adv.
Mr. Sanjeev Kaushik, Adv.
Ms. Mantika Haryani, Adv.
Mr. Shreyas Awasthi, Adv.
Mr. Himanshu Chakravarty, Adv.
Ms. Ripul Swati Kumari, Adv.
Mr. Bhanu Mishra, Adv.
Ms. Muskan Surana, Adv.
Mr. Archit Adlakhia, Adv.
Ms. Soumya Saxena, Adv.
Mr. Aditya Raj Pandey, Adv.
Ms. Astha Sharma, AOR

For Respondent(s)

Mr. Rana Mukherjee, Sr. Adv.
Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
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Mr. Niladri Saha, Adv.
Ms. Manisha Pandey, Adv.
Mr. Rahul Kushwaha, Adv.
Mr. Uduthala Jagan, Adv.
Mr. Joydeep Mazumdar, Adv.
Mr. A. Roy, Adv.
Mr. Subhasish Bhowmick, AOR
Ms. Manisha Pandey, Adv.
Mr. Rahul Kushwaha, Adv.
Mr. Harsh Gupta, Adv.
Mr. Uduthala Jagan, Adv.

Mr. Joydeep Mazumdar, Adv.
Mr. Amitabrata Roy, Adv.
Ms. Hemlata, Adv.
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Dr. Chapales Bandyopadhyay, Adv.
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Ms. Anandamayee Datta, Adv.
Ms. Gargy Basu, Adv.

Mr. Chandrashekhar A. Chakalabbi, Adv.
Mr. Pijush Biswas, Adv.
Mr. S.k. Pandey, Adv.
Mr. Awanish Kumar, Adv.
Mr. Anshul Rai, Adv.
Mr. Abhinav Garg, Adv.
Mr. Anupam Jain, Adv.
Ms. Aishwarya N. Hiremath, Adv.
Mr. Ujjwal Sharma, Adv.
Mr. Sanket Shankrappa Ambali, Adv.
Mr. Varnik Kundaliya, Adv.
M/s. Dharmaprabhas Law Associates, AOR

Mr. Shyam D. Nandan, AOR
Mr. Rohit Bohra, Adv.

Mr. Anilendra Pandey, AOR
Mr. Manoj Ranjan Sinha, Adv.
Ms. Avinashi K. Bedi, Adv.

Mr. Deepak Sain, Adv.
Ms. Rachna Ranjan, Adv.
Mr. Mrigank Prabhakar, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No.205750/2023

1. Issue notice.
2. Mr. Subhasish Bhowmick, AOR accepts notice on behalf of the Chancellor.
3. Reply affidavit to the application be filed within one week.
4. As regard to the new appointments made to the posts of Vice-Chancellor vide orders passed during pendency of these proceedings, we direct that the orders appointing acting Vice-Chancellors of different Universities to the extent that holding such appointees entitled to pay, allowance, perks, or facilities admissible to the Vice-Chancellor of a University, shall remain stayed. Further, no appointment of *ad hoc* or acting Vice-Chancellor shall be made in any University till further orders.
5. Learned senior counsel/counsel for the parties seek to replace certain names, which were earlier suggested by them for search-panels. They may do so within one week.
6. Post the matter for further directions on 31.10.2023.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)